GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1068
ANSWERED ON:28.11.2011
ENVIRIONMENTAL IMPACT ASSESSMENT POLICY
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has any Environmental Impact Assessment Policy to ensure compliance of environmental norms by industries in the country;
- (b) if so, the details thereof, State-wise;
- (c) the number of companies/industrial units of the States inspected by the Central Pollution Control Board during the last three years and the current year;
- (d) the companies/industrial units found violating the norms during the said period; and
- (e) the action taken by the Government against such companies/ industries during the said period?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b): Ministry of Environment & Forests has brought out the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986, which requires various developmental projects / activities listed there under to obtain prior environmental clearance under the provisions thereof. The proposals received for environmental clearance are appraised through a multi-disciplinary Expert Appraisal Committee (EAC) based on the documents inter-alia Environment Impact Assessment (EIA) Report submitted by the project proponent. Based on the recommendations of the EAC, a decision regarding grant of environmental clearance or otherwise is taken. While granting environmental clearance, various conditions are stipulated, which include compliance to the prescribed emission and discharge standards. The above Notification is applicable throughout the country, that is in all States and Union Territories.
- (c): The Central Pollution Control Board (CPCB) has inspected 920 industrial units during the last three years and in the current year.
- (d) & (e): A total of 316 units were found to be violating the pollution control norms. In 175 cases, directions were issued under Section 5 of Environment (Protection) Act, 1986 and in 141 cases directions were issued under Section 18(1) (b) of Water (Prevention and Control) of Pollution Act, 1974 / Air (Prevention and Control) of Pollution Act, 1981.